

Soviet buying organisations had suspended purchases from India for some time. They have since resumed purchases from India of leather and leather goods.

#### Purchase of Match Boxes produced by Tiny hand-made Units

5470. SHRI K. T. KOSALRAM: Will the Minister of CIVIL SUPPLIES be pleased to state the steps that have been taken by Government to ensure that the Super Bazars in the country purchase match-boxes produced by the tiny hand made units both in the co-operative sector and also under the Khadi and Village Industries Commission?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJA MOHAN MOHANTY): Central Government has not issued any specific instructions in this regard. However, on the basis of available information some State Governments are promoting the sales of match-boxes produced in the decentralised sector through Fair Price Shops, Co-operatives etc. Super Bazar, Delhi is marketing match boxes produced in the decentralised sector. Khadi and Village Industries Commission has set up its own match marketing depots in most of the States.

12.00 hrs.

(Interruptions)

Re: QUESTIONS OF PRIVILEGE

PROF. MADHU DANAVATE (Rajapur): Sir, I had given you notice of a privilege motion against Mr. C.P.N. Singh, who has lowered the dignity of this House by making an unfounded allegation against Mrs. Margaret Alva and almost strictures have been passed by the Chairman of the Rajya Sabha.

अध्यक्ष महोदय : आपने मुझे दिया है । प्रॉफेसर साहब आप दौड़ेंगे । आपने मुझे

लिखकर दिया है, आपका जवाब दे रहा हूँ, आप बैठेंगे ।

(व्यवधान)

श्री मनीराम बागड़ी (हिंसार) : माननीय अध्यक्ष महोदय, . . . . ।

अध्यक्ष महोदय : आपका भी जवाब दे रहा हूँ ।

श्री मनीराम बागड़ी : मरे दो हूँ ।

अध्यक्ष महोदय : दोनों का जवाब दे रहा हूँ ।

श्री अटल बिहारी वाजपेयी : मेरा भी मोशन है ।

अध्यक्ष महोदय : हाँ जी, आपका भी है ।

श्री मनीराम बागड़ी : पहले मेरा है, दोनों का जवाब देना है ।

अध्यक्ष महोदय : पहले तो आपका जवाब दूँगा . . . . .

(व्यवधान)

श्री मनीराम बागड़ी : अध्यक्ष महोदय, हरिकेश बहादुर 2-3 बार आपसे मिले हैं और भ्रष्टाचार के बारे में प्रधान मंत्री जी से . . . (व्यवधान)

श्री मोतीभाई आर. चांधरी : अध्यक्ष महोदय . . . . . ।

अध्यक्ष महोदय : आपसे तो मैंने बात की थी ?

(व्यवधान)

अध्यक्ष महोदय : ठीक है, आपसे दूबारा बात कर लेंगे । जब मैं खड़ा हूँ तो आप बैठ जाइए ।

श्री हरिकेश बहादुर (गोरखपुर) : अध्यक्ष महोदय, पिछली सरकार के आदेशों का पालन करने की वजह से सी.वी.आई. के के अधिकारियों का ट्रांसफर हो रहा है . . . (व्यवधान)

MR. SPEAKER: Nothing, nothing. Please sit down.

Shri Mani Ram Bagri has drawn attention through a notice under Rule 222 to the allegations made in the other House about a Member of our House having evaded custom duty, thereby lowering the dignity of this House.

I have carefully gone through the proceedings of Rajya Sabha and I find that both the allegations and the name of the Member were withdrawn by the Member concerned and the name was also expunged by the Chairman. There is, therefore, hardly any matter to proceed under Rule 222 and I am, therefore, unable to give my consent under that Rule.

PROF. MADHU DANDAVATE: I had raised another issue.

श्री अटल बिहारी वाजपेयी (नई दिल्ली): इस मामले में मुझे एक बात कहनी है।

PROF. MADHU DANDAVATE: That was on a different issue.

श्री अटल बिहारी वाजपेयी : इसमें मेंबरका खान्दी नाम एक्सपोज किया गया है, वह मेंबर इस सदन का है, यह चीज एक्सपोज नहीं की गई है।

MR. SPEAKER: I have given my ruling. You can again come to me. I will satisfy you. Please sit down.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): It has been expunged.

अध्यक्ष महोदय : देखिये, दूसरा है श्री अटल बिहारी जी, श्री मनोराम जी और प्रा. मधु दण्डवत जी, तीन ने मान-हानि के बारे में सदन में लिखकर दिया है।

श्री अटल बिहारी वाजपेयी : आप पहले सुन तो लें। आप अपनी दिलीबंदी दें, फिर इसके बाद आप बोलने नहीं देंगे। पहले बोलने दीजिए।

अध्यक्ष महोदय : आपने मुझे लिखकर दिया है।

श्री अटल बिहारी वाजपेयी : लिखकर तो दिया है, लेकिन उसमें हमने सारी बातें नहीं लिखी हैं।

अध्यक्ष महोदय : यह तो आपने कहीं नहीं लिखा।

PROF. MADHU DANDAVATE: In the past, before the ruling was given by the Speaker on such a sensitive issue, we were always allowed...

(Interruptions)

श्री अटल बिहारी वाजपेयी : हमें आप कैसे तो बनाने दीजिए।

अध्यक्ष महोदय : आपने मुझे लिखकर दिया है, सारा मौने पढ़ा है, पूरी चोप्टा की है...। मेरी बात तो सुनिए, आप बैठ जाइए।

PROF. MADHU DANDAVATE: I will take a minute if you do not mind. My submission is that in the past on any sensitive issue concerning the dignity of the House when the notice of a privilege motion was given, always we were given an opportunity to put forward our point of view and then only the Speaker has given his ruling or he has kept the matter under...

(Interruptions)

MR. SPEAKER: I do it after a very careful study of the precedents, rules, regulations and traditions.

(Interruptions)

PROF. MADHU DANDAVATE: Please do not get up so early.

अध्यक्ष महोदय : मौने पढ़ा है, आप बैठिए, मेरी बात सुनिए।

आचार्य भगवान बेवे (अजमेर) : अध्यक्ष महोदय, आप खड़े हरे, ये भी खड़े हैं।

अध्यक्ष महोदय : आप क्यों बीच में बोल रहे हैं, मैं देखूंगा।

PROF. MADHU DANDAVATE: When you get up, you gag our mouth.

MR. SPEAKER: No, Sir.

PROF. MADHU DANDAVATE: Kindly take your seat and let us argue our case.

अध्यक्ष महोदय : आप मुझे कहते हैं, लिखाकर देते हैं, उमी के अनुसार मैं काम करता हूँ ।

PROF. MADHU DANDAVATE: For your information..

श्री अटल बिहारी वाजपेयी : पूरी बात सुन लीजिए । उस दिन की कारवाइ हम ने अपने पत्र के साथ लगाई नहीं थी । चेंबर-मैन साहब ने राज्य सभा में क्या कहा...

अध्यक्ष महोदय : मैंने वह सब पढ़ लिया है और पढ़ कर ही मैं रूलिंग दे रहा हूँ ।

श्री अटल बिहारी वाजपेयी : मैंने भी पढ़ा है । इस में एक आवर्जवर्शन है जिस की तरफ मैं आपका ध्यान दिलाना चाहता हूँ ।

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): I rise on a point of order under Rule 354.

PROF. MADHU DANDAVATE: Is he Minister Incharge of a Point of Order?

SHRI C. M. STEPHEN: Rule 354. I am rising on a point of order under Rule 354.

श्री मनी राम बागड़ (हिंसार): पहल टेलीफोन ठीक करो ।

श्री सी. एम. स्टाफन: टेलीफोन पाकट में रखा ।

अध्यक्ष महोदय: आप बैठिये । दूसरे हाउस की कारवाइ है ।

This pertains to the 'Karyavahi or proceedings of the other House. Rule 354....

SHRI C. M. STEPHEN: 354. That is what I am saying.

MR. SPEAKER: That is what I am saying.

मैं एक और बात कहना चाहता हूँ । मेरी बात सुन लीजिये प्रोफेसर साहब और वाजपेयी जी । अगर आपने थोड़ी सी हीर वारेस शाह पढ़ी होती तो यह बात नहीं करते । पढ़ी नहीं है । उस में एक जगह आता है :

वारेस शाह पैयां आदतां नहीं जाँदियां, चाहे कठिये पौरियां पौरियां नी खारे खु नई मिठ्ठे चाहे खंड सुटिये बौरियां बौरियां नीं ।

PROF. MADHU DANDAVATE: You have said such a nice thing that we do not follow anything.

MR. SPEAKER: He says that the habits formed by tradition become so engrained in a man that they cannot be erased. In the same way saline water well cannot be made sweet by putting sugar in it. In the same way ... With all respect to the President.

श्री अटल बिहारी वाजपेयी : उनके लिए कह रहे हैं आप ?

अध्यक्ष महोदय : आप देखें उनके वालदान ने उनका नाम रखा हिदायतुल्ला । वह जस्टिस बन गए । चीफ जस्टिस बन गए । उमू रसीदा हैं, बुजुर्ग हैं, बहुत एक्सपीरियेंस हैं । हिदायत का अर्थ है एडवाइस करना, हिदायत करना ।

SHRI C. M. STEPHEN: Let us not make any reference to the Vice-President.

श्री. मधु बंडवत: राम का मतलब है राम राज्य ।

Please allow us.

अध्यक्ष महोदय: यथा नाम तथा गुणा । अगर उन्होंने थोड़ी सी एडवाइस किसी को दे दी तो यह कोई स्ट्रिक्चर थोड़े ही है ?

This is not a stricture at all.

(Interruptions)

PROF. MADHU DANDAVATE:  
Why do you give your ruling. Let us argue that point.

MR. SPEAKER: No, no. This is not a ruling. I am just quoting. If you want my ruling, I am prepared with my ruling. I have gone through that.

(Interruptions)

श्री अटल बिहारी राजपेयी: मंत्री महोदय पर आक्षेप है।

श्री श्री राम बागड़ी: मंत्री जी जो आप निहाज कर रहे हैं। वजीर कैसे खड़े हो गये हैं और बात कर रहे हैं। आप जब खड़े हैं तो वह कैसे खड़े हो सकते हैं। मंत्री को कैसे उस तरह से खड़े हो कर बोलने का अधिकार पहुंचता है? हम भी नहीं बैठेंगे जब तक वह खड़े रहेंगे।

PROF. MADHU DANDAVATE :  
Once you read it, you will say that the matter is disposed of. (Interruptions).

MR. SPEAKER: What can I do?

(Interruptions)

SHRI C. M. STEPHEN: Then, at this stage I have got a point of order.

(Interruptions)

MR. SPEAKER: If there is anything this is not....

(Interruptions)

SHRI C. M. STEPHEN: It is wrong to make any reference to the Vice-President.

PROF. MADHU DANDAVATE:  
Before you make your observation, you allow us to make our submission.

(Interruptions)

MR. SPEAKER: That is not a fact.

PROF. MADHU DANDAVATE:  
This is the practice. I will give some precedents from the Fifth and Sixth Lok Sabha..

MR. SPEAKER: You come to me again, we shall see.

SHRI C. M. STEPHEN: Will you kindly listen to me.

MR. SPEAKER: Why?

SHRI C. M. STEPHEN: Because it is necessary.

PROF. MADHU DANDAVATE:  
Before you give your ruling, kindly listen to me.

MR. SPEAKER: I am giving my ruling.

SHRI C. M. STEPHEN: Before that kindly listen me. It is necessary.

MR. SPEAKER: Why?

SHRI C. M. STEPHEN: Anything concerning the Council cannot be brought up on the floor of this House either by an observation here or by a ruling. It is wrong.

MR. SPEAKER: Please sit down. I know my job. I will do what I think fair.

PROF. MADHU DANDAVATE:  
I will again request you....

MR. SPEAKER: If there is anything left, you come to me.

PROF. MADHU DANDAVATE:  
Kindly do not make any observation because they have the weight of ruling. Therefore, please listen to our submission on the sensitive issue.

MR. SPEAKER: No.

PROF. MADHU DANDAVATE:  
It is unprecedented for the last thirty years. Therefore, permit us to make our observations.

MR. SPEAKER: Nothing, nothing I have gone through that completely. This is my ruling.

"I have carefully gone through the proceedings of Rajya Sabha, if the recommendations of the Committee of Privileges of Rajya Sabha and the observations of the Chairman of the other House are read together, it is clear that the Minister was found to have the evidence on the basis of which he had chosen to make the statement in the other House. The matter may be allowed to rest with that and need not be pursued further."

PROF. MADHU DANDAVATE:  
That is as far as that House is concerned..... (Interruptions).

MR. SPEAKER: You come to me.

SHRI ATAL BIHARI VAJPAYEE:  
The Minister has acted on the basis of doubtful evidence. That is what the Chairman has said... (Interruptions)

MR. SPEAKER: No, no.

PROF. MADHU DANDAVATE:  
After your observations, you assured us...

MR. SPEAKER: You come to me.

PROF. MADHU DANDAVATE: Not in your chamber. It is not a private matter. The observations of the Chairman of the Rajya Sabha are related to the proceedings in the Rajya Sabha, not in the Lok Sabha... (Interruptions)

SHRI C. M. STEPHEN: This must not go on record.

MR. SPEAKER: Nothing is going on record.

(Interruptions)\*

MR. SPEAKER: You can come to me.

SHRI ATAL BIHARI VAJPAYEE:  
The Privileges committee did not make any recommendation. You have not seen the recommendations of the Privileges Committee. You have made a reference... (Interruptions). The Privileges committee did not consider the matter formally. I have got the proceedings.

PROF. MADHU DANDAVATE: I will not say that you are unfair. Please don't try to be unfair to us.

SHRI ATAL BIHARI VAJPAYEE:  
The matter was not raised as a privilege matter.

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND WORKS AND

HOUSING (SHRI BHISHMA  
NARAIN SINGH): The proceedings of the Committee of Privilege of the other House cannot be discussed here. We cannot discuss it.

SHRI C. M. STEPHEN: Is it going on record?

MR. SPEAKER: It is not going on record.

(Interruptions)\*

MR. SPEAKER: Shri Pranab Mukherji.

12.10 hrs.

#### PAPERS LAID ON THE TABLE

REVIEW ON AND ANNUAL REPORT OF  
MANGANESE ORE (INDIA) LTD. NAGPUR  
FOR 1979-80 AND A STATEMENT FOR  
DELAY, REVIEW ON AND ANNUAL REPORT  
OF STEEL AUTHORITY OF INDIA LTD.  
NEW DELHI FOR 1979-80.

THE MINISTER OF COMMERCE  
AND STEEL AND MINES (SHRI  
PRANAB MUKHERJEE): I beg to lay  
on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Manganeese Ore (India) Limited, Nagpur, for the year 1979-80.

(ii) Annual Report of the Manganeese Ore (India) Limited, Nagpur, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—2205/81].

(b) (i) Review by the Government on the working of the Steel Autho-